

**147 CRM-M-53813-2025,
CRM-M-53140-2025 &
CRR-2161-2025**

Sandeep Singh Sandhu Vs. State of Punjab

Present: Mr. Bipan Ghai, Sr. Advocate with
Mr. Nikhil Ghai, Advocate and
Mr. Akhil Godara, Advocate for the petitioner
(in CRM-M-53813-2025).

Mr. S.P.S. Sidhu, Sr. Advocate with
Ms. Payal, Advocate of the petitioner in
CRM-M-53140-2025.

Mr. P.S. Ahluwalia, Sr. Advocate with
Mr. Gaurav Jain, Advocate and
Mr. Sidhant Thukral, Advocate for the
petitioner in CRR-2161-2025.

Mr. M.S. Bhullar, DAG, Punjab.

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1. The prayer in CRM-M-53813-2025 titled as 'Sandeep Singh Sandhu Vs. State of Punjab' is for quashing of zimni orders attached as Annexures P-4 to P-21, P-33 to P-35 and P-37 to P-43, passed by learned Special Court in Sessions Trial No. PC-01-2023 dated 02.01.2023 arising out of FIR No.10 dated 27.09.2022 (Annexure P-1) registered under Sections 13(1)(A) read with Section 13(2) of the Prevention of Corruption Act, 2018 and Sections 409, 120-B (Sections 465, 467, 468 and 471 IPC added later on) at Police Station, Vigilance Bureau, Economic Offences Wing, Ludhiana vide which the Trial Court has put pressure upon the investigating agency to file supplementary report under Section 173(8) of Cr.P.C against the petitioner by directing expeditious investigation.

2. The prayer in CRM-M-53140-2025 titled as 'Gaurav Sharma Vs. State of Punjab' is for quashing of order dated 29.05.2025 (Annexure P-

7), passed by learned Special Judge, Ludhiana vide which application of the petitioner for discharge has been dismissed, and order dated 18.07.2025 (Annexure P-8) passed by learned Special Judge, Ludhiana vide which charges have been framed against the petitioner in case FIR No.10 dated 27.09.2022 (Annexure P-4) registered under Sections 13(1)(A)(2) of the Prevention of Corruption Act and Sections 409, 120-B IPC (Sections 465, 467, 468 and 471 IPC added later on) at Police Station, Vigilance Bureau, Economic Offences Wing, Ludhiana.

3. The prayer in CRR-2161-2025 titled as 'Harpreet Singh Sidhu Vs. State of Punjab' is for quashing of order dated 29.05.2025, passed by the learned Special Judge, Ludhiana vide which application for discharge of the petitioner was dismissed and the petitioner was summoned to face trial for offences punishable under Sections 120-B, 465, 467, 468, 471 as well as the subsequent order dated 18.07.2025 passed by learned Special Judge, Ludhiana vide which the charges have been framed against the petitioner and the co-accused including the charge sheet dated 18.07.2025 in case FIR No.10 dated 27.09.2022 registered at Police Station Vigilance Bureau, Economic Offences Wing, Ludhiana, District Ludhiana for offences punishable under Sections 13(1)(A)(2) of the Prevention of Corruption Act, 1988, Sections 409, 120-B IPC (Sections 465, 467, 468, 471 of IPC added later on).

4. In the third petition i.e. CRR-2161-2025 filed by petitioner Harpreet Singh Sandhu, the additional ground of firstly issuing direction by the Trial Court itself regarding raising question over not filing of challan/supplementary challan against the particular accused, which resulted in submitting the supplementary challan under Section 173(8) Cr.P.C., is

also assailed herein.

5. Sum and substance of the allegation is of embezzling the amount of Rs.65 lakhs meant for installing the street lights in the various villages during the period between 2021, 2022 and; that FIR was registered only due to change of the regime in the State of Punjab i.e. in the year 2022.

6. Reliance is also placed by producing the order dated 23.04.2025 for showing that at several stages the Trial Judge himself had written letters/communications with the Vigilance Bureau Department with Chief Director, its Secretary etc., whereby specific directions were issued for its compliance.

7. Therefore, grievance of the petitioners is that the allegations are prejudged and have grossly effected/prejudiced the right of defence.

8. List on 16.10.2026.

9. To be taken up as last case in the urgent list.

10. The further proceedings in pursuance to the impugned FIR/orders in question shall remain stayed qua the petitioners.

11. A photocopy of this order be placed on the connected files.

05.10.2026
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(SANJAY VASHISTH)
JUDGE